

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH
Circuit Bench: Nagpur

O.A. No. 296
T.A. No.

1987

DATE OF DECISION 15-11-81

Vinay Vasant Mudliar Petitioner

Sri S.G. Aney Advocate for the Petitioner(s)

Versus

G.O.I & Others Respondent

Sri S.V. Nather Advocate for the Respondent(s)

CORAM By Hon. Mr. Justice V.C. Srivastava, V.C.

The Hon'ble Mr. Justice V.C. Srivastava, V.C.

The Hon'ble Mr. M.Y. Prakhar, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

[Signature]

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH
CIRCUIT BENCH : NAGPUR

Registration T.A.No. 296 of 1987

Vinay Vasant Mudliar Applicant

Vs.

Union of India & Others Respondents

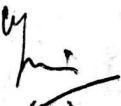
Hon'ble Mr.Justice U.C.Srivastava, V.C.

Hon'ble Mr. M.Y. Priolkar, Member (A)

(By Hon.Mr.Justice U.C.Srivastava, V.C.)

Counsel for the parties states that the applicant has now been transferred to Nagpur, That is the main relief which has been claimed by the applicant in this application, has thus been granted.

2. The applicant/present in person also admits this position through his Counsel. In view of the fact that the relief which has been prayed by the applicant has been granted, this application becomes infructuous. However, so far as the question of arrears and salary etc is concerned, the applicant may approach the department first. Merely because this application is dismissed that would not stand in any way. But failing in the same he may be entitled to approach this Tribunal. With this observation this application is dismissed having become infructuous.


Member (A)


Vice-Chairman.

15th November, 1991, Nagpur.

(sph)